

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 212/2010

Subject: Approval of proposal for Renovation & Modernization (R&M) of Talchar Thermal Power Station (460 MW).

Date of Hearing: 22.11.2012

Coram: Dr. Pramod Deo, Chairperson
Shri S Jayaraman, Member
Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: NTPC Ltd.

Respondent: GRIDCO Ltd.

Parties present: Shri A. K Bishoi, NTPC
Shri Shyam Kumar, NTPC
Shri P. N Choubey, NTPC
Shri V. Ramesh, NTPC
Shri Shailendra Singh, NTPC
Shri Guryog Singh, NTPC
Shri R. B Sharma, Advocate, GRIDCO

RECORD OF PROCEEDINGS

The petitioner NTPC Ltd. has filed this petition for approval of proposal for Renovation & Modernization (R&M) of Talchar Thermal Power Station (460 MW) (generating station).

2. During the hearing for admission, the representative of the petitioner submitted that:
- a) The generating station was taken over from the erstwhile Orissa State Electricity Board and at the time of taking over the PLF was 29.02%. In terms of the PPA and based on the RLA studies, the R&M schemes were envisaged to be carried out in four stages viz. Phase- I, II, III & Switchyard R&M, which was agreed to by the respondent. Most of these works are at different stages of execution and are likely to be capitalized during 2009-14.
 - b) The petitioner has now planned R&M Phase-IV covering the balance works, which includes Stage-I&II- Electrical system (Generators, GTs, UATs) and

balance Turbine auxiliaries, Stage-II- cooling tower, ESP, balance C&I system and Station fire protection system. In the absence of R&M works in Phase-IV, these equipments will become unpredictable and unreliable and may lead to breakdown of failure.

c) The present petition has been filed along with required details for approval of the R&M programme in terms of Regulation 10(1) of the 2009 Tariff Regulations.

3. The learned counsel for the respondent objected to the prayer of the petitioner and submitted that R&M Phase-IV proposed by the petitioner is premature. He further stated that that reply has been submitted in the matter.

4. The Commission after hearing the parties admitted the petition. Since, pleadings in the matter is complete, the petition shall be listed for hearing on 15.1.2013.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)